



2026:AHC-LKO:6528

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 1297 of 2025

Ram Dhiraj

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Revenue
Deptt. Lko. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharmendra Kumar
Counsel for Respondent(s)	:	C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Dharmendra Kumar Pandey, the learned counsel for the petitioner and Sri Vikas Rai, the learned Standing Counsel for the State of U.P.

2. By means of the instant writ petition filed in public interest the petitioner has sought issuance of a direction to the opposite parties to remove the encroachment made over public utility land bearing Gata No. 213 measuring 0.0300 hectare recorded as Chakmarg, Gata No. 271 measuring 0.0330 hectare recorded as Naveenparti and Gata No. 164 measuring 0.2530 hectare recorded as Shamshanghat situated in Village Dhemashivbaxrai, Tehsil Bikapur, District Faizabad/Ayodhya.

3. On the basis of written instructions provided by the Sub Divisional Magistrate, Bikapur, Ayodhya, the learned Standing Counsel has informed that encroachment from the land bearing Gata No. 164 has already been removed. Proceedings under Section 67 of U.P. Revenue Code, 2006 have already been instituted for removal of encroachment from the land bearing Gata Nos. 213 and 271.

4. Accordingly, the present petition is ***disposed off*** by issuing a

direction to the authorities concerned to conclude the proceedings instituted under Section 67 of U.P. Revenue Code 2006 for removal of encroachment over the aforesaid gata numbers expeditiously, in accordance with law.

January 29, 2026

Pradeep/-

(Subhash Vidyarthi,J.)